

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 1460 of 2011

(Arising out of Order-in-Original No. 03/2011 dated 23/02/2011 passed by the Commissioner of Central Excise and Customs, Belgaum)

**M/s VIJAYANAGAR SUGARS PVT
LTD**

GANGAPUR VILLAGE, MUNDARGI TALUK,
GADAG DIST 582118

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax
BELGAUM**

NO. 71...CLUB ROAD,
CENTRAL EXCISE BUILDING,
BELGAUM, - 590001
KARNATAKA

Respondent(s)

Appearance:

Shri M.S. Nagaraja, Advocate for the Appellant

Smt. D.S. Sangeetha, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20816 / 2020

Date of Hearing: 03/11/2020

Date of Decision: 03/11/2020

AS PER BENCH

Learned Counsel for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been

produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced in Open Court on **03/11/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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